

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2679
TO BE ANSWERED ON 17th MARCH, 2017**

REVAMPING OF MCI

**2679. PROF. PREM SINGH CHANDUMAJRA:
SHRIMATI VANAROJA R.:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has received any suggestions/ recommendations to completely restructure the Medical Council of India (MCI);
- (b) if so, the details thereof and the response of the Government thereon;
- (c) whether the majority of the States are in favour of the recommendation to replace the existing MCI by a National Medical Commission and if so, the details thereof; and
- (d) whether the States have asked for more representation in the National Medical Commission and if so, the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a)& (b): The Central Government had constituted a Group of Experts (GoE) headed by Late Dr. Ranjit Roy Choudhary to examine the IMC Act, 1956 and make recommendations on the functioning of MCI. The report of GoE was subsequently examined by the Parliamentary Standing Committee (PSC) and they too made their recommendations.

Further, a four member committee headed by Vice Chairman NITI Aayog was constituted to examine all options for reforms in MCI and suggest way forward. The Committee has framed a draft “National Medical Commission (NMC) Bill” which provides for constitution of NMC in place of MCI.

(c) & (d): The draft NMC Bill was placed on the official website of NITI Aayog on 09.08.2016 seeking comments of Public/ Experts. Various comments including that of State Governments were received in this regard. After extensive deliberations, some suggestions have been incorporated by the Committee while submitting the final NMC Bill.